CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Review Application No. 70 of 1996

In

Original Application No. 1882 / 94

Allahabad this the 2nd day of Sep- 1996

Hon'ble Dr. R.K. Saxema, Member (Jud.)
Hon'ble Mr. S. Dayal, Member (Admn.)

Union of India and Others ::::

Appli cants

By Advocate Sri N.B. Singh

Vs.

:::

L.M. Srivastava

Respondent

ORDER (BY CIRCULATION)

By Hon'ble Dr. R.K. Saxena, Member (J)

This review application has been filed to review the Judgment which was rendered on 13.12.95. The ground taken for review is that the case of L.M. Srivastava (respondent in the review application) cannot be compared with the case of Shyam Lal Dubey, K.V. Rao and Jasbir Singh. While disposing of O.A. No. 1882/94, we had considered this aspect and thus, no new point has been raised. Besides, review application has been filed after about 6 months. The period of limitation is only 30 days. The application for condonation of delay has been moved on the ground that the final decision for moving review application was taken after the processing of the advice through various authorities. That can hardly be any ground.

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In view of the fact that the application for review was moved after 6 months and no new point was raised, we do not find it a fit case for review.

The review application no. 70/96 stands rejected.

MEMBER (A)

MEMBER (J)

/M.M./